

**THE HIGH COURT OF MADHYA PRADESH**  
**MCRC No. 3912/2022**  
**(SMT. ANGURI BAI Vs STATE OF MADHYA PRADESH)**

**Through Video Conferencing**

**Gwalior, Dated : 24/01/2022**

Shri R.K. Shrivastava, Counsel for applicant.

Shri Avdhesh Parashar, Counsel for State.

Case diary is available.

This is fourth application filed under Section 439 of Cr.P.C. for grant of bail. The third bail application was dismissed by order dated 04.12.2021 passed in M.Cr.C. No.58551/2021 with liberty to revive the prayer after undergoing some reasonable period of detention.

The applicant has been arrested on 20/10/2021 in connection with Crime No.304/2021 registered at Police Station - Padav, District Gwalior for offence under Sections 306, 304-B & 498-A, 34 of IPC.

After arguing the matter at length, Counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

**(G.S. Ahluwalia)**  
**Judge**

**Aman**